

O.I.H.

GOVERNMENT OF INDIA  
MINISTRY OF HOUSING AND URBAN AFFAIRS  
LOK SABHA

UNSTARRED QUESTION 2173

TO BE ANSWERED ON JULY 31, 2018

BUILDING PROJECTS

NO. 2173      SHRI BHARAT SINGH :

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether various housing projects are going on in Delhi-NCR, out of which many builders' projects are running far behind schedule;
- (b) if so, whether customers are not getting possession of their housing units as a result thereof;
- (c) whether by taking cognizance of the above facts, any guidelines have been issued/are being issued by the Government to the builders to ensure timely handing over of possession of housing units to the customers and if so, the details thereof; and
- (d) the details of builders' projects registered under RERA in Delhi/NCR, builder and project-wise?

...2/-

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE  
MINISTRY OF HOUSING AND URBAN AFFAIRS

(SHRI HARDEEP SINGH PURI)

(a) to (d): Ministry of Housing and Urban Affairs does not maintain information about the various housing projects of any State/Union Territory. As per provisions of the Real Estate (Regulation and Development) Act, 2016 (RERA), the 'appropriate Government' i.e. States/Union Territories (UTs) are to establish the Real Estate Regulatory Authority to regulate and develop the real estate sector in the concerned States/ UTs.

The Real Estate Regulatory Authority of the concerned State/UT is required to publish and maintain a website of records for public viewing of relevant details of all real estate projects for which registration has been given.

Section 18 of RERA provides for refund of payment along with interest and also compensation in case the promoter fails to complete or is unable to give possession of an apartment to the allottee on agreed time.

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